

# LOK SABHA DEBATES

## LOK SABHA

Tuesday, April 21, 1981/Vaisakha 1,  
1903 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. DEPUTY SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

**Shifting of Office of Monitoring  
Service, AIR, From Simla to  
Delhi**

\*866. PROF. NARAIN CHAND  
PARASHAR:

SHRI R. L. P. VERMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry have received a number of representations from the employees of Monitoring Service, AIR, Simla against shifting of that Office to Delhi in the last week of March, 1981;

(b) whether Government are also aware of the impending and unavoidable hardships of the employees by way of shifting their establishments to Delhi without any assured residential accommodation and admission of their children in schools and Colleges at Delhi having different pattern of education i.e. 10x2x2 (15 years) against that of Himachal Pradesh at Simla with 10x1x2 (14 years);

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(c) if so, whether Government propose to revoke the shifting of this Office for the time being in view of these hardships to the employees; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING (KUMARI KUMUD-  
BEN M. JOSHI): (a) Yes, Sir.

(b) The Government is aware of certain hardships for some of the employees who are to be shifted from Simla to the new Monitoring Complex at Aya Nagar in New Delhi;

(c) No Sir. The shifting is being phased out to minimise the hardships to the employees. Some of the staff has already moved to New Delhi and started functioning from there; and

(d) the decision to shift the Monitoring Service, Simla to New Delhi was taken by the Government as back as in 1962, after a careful consideration of all relevant factors. A new building to house the monitoring Service has been completed and new equipment has also been installed providing for greater facilities. There is, therefore, no question at this stage of going back upon the decision.

PROF. NARAIN CHAND PARASHAR: As the hon. Deputy Minister said that shifting is being phased out, may I know what are the phases for the shifting and how in these phases the difficulties of the employees are sought to be minimised? Secondly, I would also like to know whether any consideration has been given to the difficulties of employees regarding education of their children.

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** Sir, as it is, a total of 107 persons belonging to the Monitoring Unit at Simla will be shifted. The phasing is in the first phase. Those persons of the Engineering and other staff who are required for regular monitoring here, are being shifted and that number is below 40. So, they will be the first to come and next will be the other lot. This is how shifting is being done.

**PROF. N. G. RANGA:** Why shift at all?

**SHR VASANT SATHE:** Let me answer him. I will satisfy you. Therefore, this is how the phasing is done. As far as education and other facilities are concerned, those Government servants whose children . . .

**SHRI MUKUNDA MANDAL:** Please address the chair.

**SHRI VASANT SATHE:** This is all supposed to be addressed through the Chair to you. It is all addressed to you, Sir. You are the presiding deity.

Therefore, the idea is that those who are Government employees are entitled to the facility of Central Government schools. Those whose children are in the Central Government school in Simla, when they come here, automatically will be entitled on a priority basis, to get admission in the Central Government schools. Those who are not in the Government schools will have some difficulty. Such persons today are only 2. We will do our best to help them also. I will take it up with the Education Ministry to see that they get admission here. This is how we will try to help. I am aware of the difficulties, but this will be a sort of one-time transfer. Up till now, they were all in Simla. Hereafter, for the rest of

their service, they will be in Delhi. Therefore, we will try to see that they are given the facilities and other benefits.

**PROF. NARAIN CHAND PARASHAR:** May I know if on 3rd April, one of our parties from Himachal met the Hon. Minister and it was decided that the low-paid employees would not be shifted for the present and that only 43 per cent of the employees will be shifted and not all. I would like to know whether it is a fact that not all the employees, but only 43 per cent of the employees will be shifted and that the low-paid employees will not be shifted and whether it is a fact that an officer of the Department is pressurising them to just move out immediately without realising the difficulties?

**SHRI VASANT SATHE:** The last thing first. There is no officer who is pressurising. There is no question of pressurising. It is very well-known that shifting has to take place. How we can best help the employees, I myself am concerned with the problem. That is why we are trying to solve their difficulties. As far as low-paid employees are concerned, we have given them three alternatives.

(a) Those who want to get absorbed in other Central Government undertakings in Simla can opt out for them. 11 persons have already opted out for them, but there the rule is that if they go to other media, they lose their seniority. But that we cannot help.

**MR. DEPUTY SPEAKER:** They will be last in the list.

**SHRI VASANT SATHE:** Those who want to stay in Simla, to those we have said O.K.

(b) The second alternative we are giving is even if they shift here, they will keep their lien in the Northern Zone. Whenever there is any vacancy in the AIR, in any place in the Northern Zone, they will get priority to back there. This is another thing.

(c) As far as Delhi is concerned, their seniority will be maintained on priority basis. This is how we are trying to help and there is no question of pressures. We are helping them. If they want to continue in Simla, they will get absorbed there. But quite a few persons among them, if they get accommodation facility and other facilities are, in fact, keen to come to Delhi.

**PROF. NARAIN CHAND PARASHAR:** What is the third alternative?

**SHRI VASANT SATHE:** The third alternative is that even in Delhi, they retain their seniority.

श्री कृष्ण दत्त सुयतानपुरी : मंत्री महोदय ने कहा है कि 140 कर्मचारी होंगे जो यहां बदले जाएंगे, तो क्या उन के लिए मकान की सुविधा और दूसरी सुविधाएं जो उन को इस वक्त एजुकेशन वगैरह की मिलती हैं, वह यहां मिलेंगी ? जैसी उन्होंने बताया जो तीसरे दर्जे के कर्मचारी हैं, छोटे कर्मचारी हैं उन को परेशानी होगी दिल्ली में। दिल्ली में तो किसी कास्ट पर मकान नहीं मिलता है। इस के अलावा हिमाचल का जो रेडियो है जिस के विस्तार की बात हम हर वक्त कहते हैं कि विस्तार होना है और वहां पर ज्यादा कर्मचारी रहेंगे तो क्या वजह है कि उन को यहां बदला जा रहा है ?

श्री वसंत साठे : एक तो 140 नहीं, 107 हैं। दूसरे, ए ग्राइ गार के एक्सपेंशन से इस का कोई तालुक नहीं है। यह जो प्रदेश से खबरें आती हैं उन को मानीटर करने इस यूनिट का काम है। टेकनिकल सेक्योरिटी और सारी चीजों को ध्यान में रखते हुए हर कमेटी ने, एस्टीमेट्स कमेटी ने भी 1954 से यह कहा है कि इस को दिल्ली खान चाहिए और इसलिए यह निर्णय

लिया गया है। इस के ऊपर एक करोड़ रुपये खर्च करके यहां मानीटरिंग यूनिट गूडगांव में बनाया गया है जहां तक रहने का सवाल है छोटे कर्मचारियों के लिए, मैंने जैसा कहा हम इन्तजाम कर रहे हैं कि उसी एरिया के नजदीक गवर्नमेंट के या डी डी ए के जो मकान होंगे उन में इस की सुविधाएं उन को दी जायें।

**Supply of Raw Petroleum coke to India Carbon Ltd. West Bengal**

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\*869. **SHRI MUKUNDA MANDAL:**  
**SHRI SOMNATH CHATTERJEE:**

Will the Minister of **PETROLEUM, CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether Government are aware of the fact that due to stoppage of supply of raw petroleum coke, the India Carbon Ltd. of West Bengal is closed since August, 1979;

(b) whether Government have received any representation/memorandum about this;

(c) if so, details thereof; and

(d) steps so far taken by Government to ensure the supply of raw petroleum coke to the India Carbon Ltd.?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH):** (a) to (c). Representations have been received in this Ministry for the allocation of raw petroleum coke (RPC) for the calcinating unit of the India Carbon Ltd. at Budge Budge, West Bengal, in view of the reported closure of the unit since August 1979, due to its non-availability.

(d) In view of the inadequate domestic availability of RPC relative to the domestic requirements, calcination units instructions have been